

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1675/2018

Dated Friday, the 21st day of December, 2018

PRESENT

Hon'ble Mr.R.Ramanujam, Administrative Member

&

Hon'ble Mr.P.Madhavan, Judicial Member

T.Mohan,
S/o.Late Thiru Thiyagarajan,
No.13/25, 89th Street, Ashok Nagar,
Chennai 600 083.

...Applicant

By Advocate M/s Menon, Karthik, Mukundan & Neelakantan

Vs.

1.Union of India,
rep., by the Secretary,
Department of Posts, Dak Bhavan,
Sansad marg, New Delhi 110 001.

2.Director (Staff), Department of Posts,
Ministry of Communications & IT,
Dak Bhavan, Sansad Marg, New Delhi 110 001.

3.The Chief Post Master General,
Tamil nadu Circle, Chennai 600 002. **...Respondents**

By Advocate Mr.Su.Srinivasan

(Order: Pronounced by Hon'ble Mr.R.Ramanujam, Member(A))

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the respondent to extend the benefit of the order of the Hon'ble Supreme Court in CA 7773 of 2009 dated 31.07.2010 and regularize the services of the applicant in a Group 'D' post from the date of his initial appointment with all attendant and consequential benefits as was granted to identically situated persons and pass such further or other orders as may be deemed fit and proper.”

2. It is submitted that the applicant made Annexure A-6 representation dated 18.07.2018 to the third respondent for regularization of his services which is still pending for consideration. Accordingly, the applicant would be satisfied if the competent authority is directed to consider his representation and pass appropriate orders within a time limit to be set by this Tribunal preferably before DPC is held to consider promotion of similarly placed persons already regularized to the next higher level.
3. Mr.Su.Srinivasan, SCGSC takes notice on behalf of the respondents.
4. Keeping in view the limited relief sought and without going into the substantive merits of the case, we deem it appropriate to direct the competent authority to consider Annexure A-6 representation of the applicant dated 18.07.2018 in accordance with law and pass a reasoned

and speaking order within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage.

(P.MADHAVAN)
MEMBER(J)

(R.RAMANUJAM)
MEMBER (A)

21.12.2018

M.T.